

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 115
(IB)-486(PB)/2018

IN THE MATTER OF:

Usha Devi Applicant/petitioner
v.
Praveer Construction Pvt. Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, CIRP

Order delivered on 25.04.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the IRP: Mr. Rakesh Kumar, Ms. Chetna Bisht & Mr. Aashish Khattar
Adv.
For the Respondent(s): Mr. Pulkit Deora, Ms. Lucky Palta & Ms. Anurim
Bhattacharjee Adv. For R-7

ORDER

CA-1315(PB)/2018

Bailable warrants issued to procure the presence of Mr. Sudhir Khurana and Ms. Menka Khurana in an application filed under Section 19(2), ASI Mr. Ram Avtar, 382/SW, Police Station Vasant Kunj South, New Delhi has reported that both the persons do not live at the address given. In the proceedings initiated by the aforesaid two persons by filing CA-1241(PB)/2018, the address of the aforesaid persons is the same and in view thereof, we issue fresh Bailable warrants with a request to the DCP to ensure the execution of the warrants again by deputing a senior officer.

List for further consideration on 13.05.2019.

Sd/-

(M.M.KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)